IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 850 of 2020

Laxman Kumar @ Bablu Kumar. ... ...**Petitioner**
Versus
State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A.K. Sahani, Advocate
For the State : Mr. Suraj Deo Munda, A.P.P.
For the Informant : Miss. Kanchana Kumari, Advocate

06/26.6.2020 Heard the parties.

The petitioner is an accused in connection with Sukhdeo Nagar P.S. Case No. 347 of 2019.

The marriage of the daughter of the informant was solemnized with the petitioner. It has been alleged that she was pregnant and on 28.6.2019 while she was sleeping on the roof, she was pushed by the accused persons.

On perusal of the case diary, it appears that all the statements are based on what has been stated by the landlady and as per the said version, the deceased had fallen down from the staircase. However, there does not appear to be any statement recorded of the landlady.

Learned counsel for the informant has submitted that even the restatement of the informant has not been recorded. However in the case diary at para 6, the restatement of the informant finds mention. She has further stated that charge has already been framed but in view of the lockdown, no progress has been made in the trial.

Be that as it may, considering the fact that the witnesses have stated about the disclosure made by the landlady, which reveals that the deceased had died on account of falling from staircase and there being no contrary evidence on record, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, Ranchi, in connection with Sukhdeo Nagar P.S. Case No. 347 of 2019.

This application stands disposed of.

(Rongon Mukhopadhyay, J)

Rakesh/-